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SLP(C)No. 10799-10800 OF 2002

ITEM No.1

Court No. 7

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No.5-6 in Petition(s) for Special Leave to Appeal (Civil) No.10799-10800/2002

(From the judgement and order dated 28/09/2000 in LPA 1239/00, and LPA No.1329 of 2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNION OF INDIA

Petitioner (s)

VERSUS

SURJEET SINGH & ANR.

Respondent (s)

With

I.A.No.3-4 in SLP(C)No.13170-13171/2002, I.A. NO. 2 in SLP(C)No.14039/2002,  
I.A. Nos.3-4 in SLP(C)No.14040-14041/2002, I.A. NOS.3-4 in SLP(C)No.14042-14043/2002, I.A. NO  
.2 in SLP(C)No.14044/2002, I.A. Nos. 3-4 in SLP(C)No.14045-14046/2002, I.A. NOS. 3-4 IN SLP(C)N  
o.14047-14048/2002,  
I.A. NOS. 3-4 IN SLP(C)No.14049-14050/2002, I.A.Nos. 3-4 in SLP(C)No.14051-14052/2002, I.A. Nos  
. 3-4 in SLP(C)No.14053-14054/2002, I.A.No.2 in SLP(C)No.14055/2002, I.A.No.3-4 in SLP(C)No.1405  
6-14057/2002, I.A.NO.3-4 in SLP(C)No.14059-14060/2002, I.A.No.3-4 in SLP(C)No.14061-14062/2002, I  
.A.No.3-4 in SLP(C)No.14063-14064/2002, I.A.No.2 in SLP(C)No.14065/2002, I.A.No.3-4 in SLP(C)No.  
14066-14067/2002, I.A.No.3-4 in SLP(C)No.14069-14070/2002, I.A.No.3-4 in SLP(C)No.14071-14072/20  
02, I.A.No.3-4 in SLP(C)No.14073-14074/2002, I.A.No.3-4 in SLP(C)No.14075-14076/2002, I.A.No.3-4  
in SLP(C)No.14080-14081/2002, I.A.No.3-4 in SLP(C)No.14082-14083/2002,  
I.A. Nos. 3-4 in SLP(C)No.14084-14085/2002, I.A. Nos. 3-4 in SLP(C)No.14087-14088/2002, I.A. No  
s. 3-4 in SLP(C)No.14091-14092/2002, I.A. Nos. 3-4 in SLP(C)No.14093-14094/2002, I.A. Nos. 3-4  
in SLP(C)No.14095-14096/2002,  
I.A. Nos. 3-4 in SLP(C)No.14098-14099/2002, I.A. Nos. 3-4 in SLP(C)No.14100-14101/2002, I.A. Nos  
. 3-4 in SLP(C)No.14102-14103/2002, I.A. No. 2 in SLP(C)No.14110/2002, I.A. Nos. 3-4 in SLP(C)N  
o.14112-14113/2002,  
I.A. Nos. 3-4 in SLP(C)No.14114-14115/2002, I.A. No. 2 in SLP(C)No.14125/ 2002, I.A. Nos. 3-4 i  
n SLP(C)No.14126-14127/2002, I.A. Nos. 3-4 in SLP(C)No.14128-14129/2002, I.A. No. 2 in SLP(C)No.1  
4130/2002, I.A. Nos. 3-4 in SLP(C)No.14132-14133/2002, I.A. No. 2 in SLP(C)No.14134/2002, I.A.  
Nos.

3-4 in SLP(C)No.14135-14136/2002, I.A. Nos. 3-4 in SLP(C)No.14139-14140/ 2002, I.A. No. 2 in  
SLP(C)No.14141/2002, I.A. Nos. 3-4 in SLP(C)No.14142-14143/2002, I.A. No. 2 in SLP(C)No.14144/20  
02, I.A. Nos. 3-4 in SLP(C)No.14145-14146/2002, I.A. Nos. 3-4 in SLP(C)No.14147-14148/2002,  
I.A. No. 2 in SLP(C)No.14149/2002, I.A. Nos. 3-4 in SLP(C)No.14151-14152/ 2002, I.A. Nos. 3-4 i  
n SLP(C)No.14153-14154/2002, I.A. No. 2 in  
SLP(C)No.14155/2002, I.A. Nos. 3-4 in SLP(C)No.14156-14157/2002, I.A. Nos.  
3-4 in SLP(C)No.14158-14159/2002, I.A. Nos. 3-4 in SLP(C)No.14160-14161/ 2002, I.A. No. 2 in S  
LP(C)No.14162/2002, I.A. Nos. 3-4 in SLP(C)No.14163-14164/2002, I.A. Nos. 3-4 in SLP(C)No.14165-  
14166/2002, I.A. Nos. 3-4 in SLP(C)No.14167-14168/2002, I.A. Nos. 3-4 in SLP(C)No.14169-14170/20  
02,  
I.A. Nos. 3-4 in SLP(C)No.14171-14172/2002, I.A. Nos. 3-4 in SLP(C)No.14173-14174/2002, I.A. No  
s. 3-4 in SLP(C)No.14175-14176/2002, I.A. Nos. 3-4 in  
SLP(C)No.14177-14178/2002, I.A. Nos. 3-4 in SLP(C)No.14179-14180/2002, I.A. Nos. 5-6 in SLP(C)N  
o.15714-15715/2002, I.A. Nos. 3-4 in SLP(C)No.15716-15717/2002, I.A. Nos. 5-6 in SLP(C)No.15722  
-15723/2002, I.A. Nos. 3-4 in SLP(C)No.14632-14633/2002, I.A. Nos. 3-4 in SLP(C)No.15820-15821/  
2002, I.A. Nos. 5-6 in SLP(C)No.15822-15823/2002, I.A. Nos. 3-4 in SLP(C)No.15824-15825/2002, I.  
A. Nos. 3-4 in SLP(C)No.15818-15819/2002, I.A. Nos. 3-4 in SLP(C)No.15811-15812/2002, I.A. Nos.  
5-6 in SLP(C)No.15356-15357/2002, I.A. No.4 in SLP(C)No.13048/2001, I.A. Nos. 5-6 in SLP(C)No.1

6988-16989/2002, I.A. Nos. 7-8 in SLP(C)No.17045-17046/2002,I.A. No.3 in SLP(C)No.17825/ 2002,I.A. No.3 in SLP(C)No.17827/2002,I.A. Nos. 5-6 in SLP(C)No.17830-17831/2002,I.A. Nos. 5-6 in SLP(C)No.17832-17833/2002,I.A. No. 3 in SLP(C)No.18608/2002, I.A. Nos. 7-8 in SLP(C)No.18609-18610/2002, I.A. No. 3 in SLP(C)No.18613/2002,I.A. Nos. 5-6 in SLP(C)No.18614-18615/2002, I.A. Nos. 5-6 in SLP(C)No.18616-18617/2002,I.A. Nos. 7-8 in SLP(C)No.18808-18809/2002,I.A. Nos. 7-8 in SLP(C)No.18810-18811/2002,I.A. Nos. 5-6 in SLP(C)No.18812-18813/2002,I.A. Nos. 9-10 in SLP(C)No.7619-7620/2003

Date : 09/08/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)Ms. Sushma Suri,Adv.  
Mr.Hemant Sharma, Adv.  
Ms.Ruby Ahuja, Adv.Mrs.Revathy Raghavan, Adv.

I.A. No.5-6 in  
SLP (C) NO.10799-10800/2002Mr. Ravi P. Mehrotra, Adv.  
Mr. D.S. Mahra, Adv.

For Respondent (s)Mr. Dinesh Verma, Adv.  
I.A.No.5-6 in SLP © No.10799-Ms. Suresh Kumari, Adv.  
10800/02 Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A.s are allowed.

Counsel for the petitioner/s seeks permission to the withdraw the Special Leave Petition/s. Permission sought for is granted. The Special Leave Petitions are dismissed as withdrawn.

[ G.V.Ramana ]  
Court Master

[ Veera Verma ]  
Court Master